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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 279/2024**

SUCOCITRICO CULTURE LTDA

.....Plaintiff

Through: Ms. Sanya Dua, Mr. Swastik Dalai,
Mr. Karan Sharma & Mr. Shreyas
Maheshwari, Advs. (Mobile No.
9910204020)

versus

AGSON GLOBAL PVT. LTD

.....Defendant

Through: None for defendant despite service.

**CORAM:
JOINT REGISTRAR (JUDICIAL) SH. DEVENDER
KUMAR GARG (DHJS)**

ORDER

08.07.2024

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Proceedings are being conducted through hybrid mode.

CS(COMM) 279/2024 &

I.A. No. 7545/2024 (by plaintiff for stay)

1. It is submitted that matter and captioned IA are coming up for hearing before Hon'ble Court on 20.09.2024.
2. As per office noting, summons have been served upon the defendant through ordinary mode.
3. Office noting also shows that court fee of Rs.37,06,005/- has been filed by the plaintiff.
4. No written statement, affidavit of admission/denial of documents and reply to the captioned IA has been filed by the defendant.
5. There is no appearance on behalf of defendant.
6. The defendant may file written statement and affidavit of admission/denial of documents as per law with advance



copy to the opposite who may file replication and affidavit of admission/denial of documents thereafter as per law.

7. The defendant may file reply to the captioned IA within four weeks as last opportunity and rejoinder thereto be filed within two weeks thereafter.
8. Let the pleadings be completed as per law.
9. Re-notify the matter for completion of pleadings and further proceedings on **12th September, 2024.**

**DEVENDER KUMAR GARG (DHJS)
JOINT REGISTRAR (JUDICIAL)**

JULY 8, 2024/v

Click here to check corrigendum, if any